

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1883
TO BE ANSWERED ON 21ST DECEMBER, 2018**

FIRST AID FACILITIES IN HOSPITALS

1883. SHRI GUTHA SUKENDER REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken a decision to issue stringent orders to hospitals to compulsorily provide necessary first aid facilities without any delay and without payment to the patients who were admitted to hospitals due to accidents;
- (b) if so, the details thereof; and
- (c) the details of other emergency facilities mandated to be provided to such patients?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (b): Since Health is a State subject, it is the responsibility of the State to issue such orders/instructions to the healthcare facilities in their respective States/Union Territories. However, with the view to reduce mortality due to road traffic injury, the Central Government have issued 'Guidelines for protection of Good Samaritans' to all States/Union Territories wherein it is mentioned that the lack of response by a doctor in an emergency situation pertaining to road accidents, where he is expected to provide care, shall constitute "professional Misconduct" under Chapter 7 of the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulation, 2002 and disciplinary action shall be taken against such doctors under Chapter 8 of the said Regulations.

(c): With a view to bring down preventable deaths due to road accidents, the Government is implementing the scheme namely 'Assistance for Capacity Building for Developing Trauma Care Facilities in Govt. Hospitals on National Highways'. Under the Scheme, financial assistance is provided to States/Union Territories (UTs) for upgrading/ strengthening trauma care facilities in identified Government Hospitals/ Medical Colleges.

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